

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 24th November, 2020

F.No. 6/13/2011-JudL/Suptlaw/1132-1137.—In supersession of Notificaiton No.F.6/13/2011-JudL/Suptlaw/721-725 dated 14.06.2011 and in pursuance of the powers conferred by Section 30 of the Protection of Human Rights Act, 1993, and all other powers enabling him in this regard, the Lieutenant Governor of the National Capital Territory of Delhi, with the concurrence of the Chief Justice of the High Court of Delhi, is pleased to designate the court of Additional Sessions Judge-02 in each District as Human Rights Court.

By Order and in the Name of the
Lt. Governor of National
Capital Territory of Delhi,

SANJAY KUMAR AGGARWAL, Principal Secy.
(Law, Justice & L.A.)